

C.C.A. 63/00

in

O.A. No 992/99

07/8/00

Hon. Mr. S. K. J. Nagri, J.M.
Hon. Mr. M. P. Singh, A.M.

Heard, Shri S. Ram learned counsel for the petitioner, through him this Contempt Petition has been filed for non-compliance of the Tribunal's order dated 17/11/97, copy of which has been annexed as annexure A-2. Learned counsel for the petitioner himself could not make out as to what was the intention of the Hon'ble Tribunal and what was expected of the respondents to ~~comply~~ comply in pursuance of this order and therefore, we are not presently in a position to issue notice, as prayed for. However, the applicant may come up again when he is in a position to explain as to what is directed through this ~~order~~ order for expected compliance by the respondents. The Contempt Petition is dismissed accordingly.

AM

JM.

(30)